

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

The Principal District & Sessions Judge,  
All Districts of J&K UT and Ladakh.

NO:- 29867-88/sts Dt:- 26/12/2019

Subject:- Implementation of resolution adopted in the Chief Justice Conference, 2016 (Statistical Section).

Sir,

Kindly find attached a Conference Secretariat online updation portal questionnaires with the request to furnish the requisite information as per attached questionnaires so that updation of the same can be done well in time.

In this regard, you are requested to furnish consolidated information of your Court and Courts Subordinate to you, to the part of questionnaires strictly as per the prescribed proforma through email/fax by or before 05.01.2020 so as to enable us to upload the consolidated data.

The matter may be treated as Most Urgent

Encl: Three leaves.

Yours faithfully,  
*[Signature]* 26/12/2019

Assistant Registrar (Sts.)

NO:- 29887/sts Dated:- 26/12/2019

✓ Copy to:-

The C.P.C, e-courts (High Court of J&K) at Jammu for uploading the same on the official website.

*[Signature]* 26/12/2019  
Assistant Registrar (Sts.)

**Delay and arrears Committee**

**Pendency in Subordinate Court of J&K both Civil & Criminal (Main) Cases**

S. No.		01.10.2019 to 31.12.2019
1	Number of such cases pending at the start of the Quarter	
2	Number of such cases Instituted in the Quarter	
3	Number of such cases disposed of the Quarter in the Quarter	
4	Number of such cases pending at the end of the Quarter	
5	Number of such cases pending at the end of Quarter that have been pending for more than 5 years	

## Prevention of Corruption Act

### Pendency of Cases

S. No.		01.10.2019 to 31.12.2019
1	Number of such cases pending at the start of the Quarter	
2	Number of such cases Instituted in the Quarter	
3	Number of such cases disposed of in the Quarter	
4	Number of such cases pending at the end of the Quarter	
5	Number of such cases pending at the end of Quarter that have been pending for more than 3 years	

### A. Crime against Women

#### Pendency of cases

S. No.		01.10.2019 To 31.12.2019
1	Number of such cases pending at the start of the Quarter	
2	Number of such cases Instituted in the Quarter	
3	Number of such cases disposed of in the Quarter	
4	Number of such cases pending at the end of the Quarter	
5	Number of such cases pending at the end of Quarter that have been pending for more than 5 years	

### B. Crime against Senior Citizens

#### Pendency of Cases

S. No.		01.10.2019 To 31.12.2019
1	Number of such cases pending at the start of the Quarter	
2	Number of such cases Instituted in the Quarter	
3	Number of such cases disposed of in the Quarter	
4	Number of such cases pending at the end of the Quarter	
5	Number of such cases pending at the end of Quarter that have been pending for more than 5 years	

**D. Crime against Marginalized Sections  
Pendency of Cases**

S. No.		01.10.2019 To 31.12.2019
1	Number of such cases pending at the start of the Quarter	
2	Number of such cases Instituted in the Quarter	
3	Number of such cases disposed of in the Quarter	
4	Number of such cases pending at the end of the Quarter	
5	Number of such cases pending at the end of Quarter that have been pending for more than 5 years	

**E. Crime against Differently abled persons  
Pendency of cases**

S. No.		01.10.2019 To 31.12.2019
1	Number of such cases pending at the start of the Quarter	
2	Number of such cases Instituted in the Quarter	
3	Number of such cases disposed of in the Quarter	
4	Number of such cases pending at the end of the Quarter	
5	Number of such cases pending at the end of Quarter that have been pending for more than 5 years	